

**GOVERNMENT OF INDIA
MINISTRY OF RAILWAYS**

**LOK SABHA
UNSTARRED QUESTION NO.1426
TO BE ANSWERED ON 27.12.2017**

COAL TERMINAL SURCHARGE

1426. SHRI B.V. NAIK:

Will the Minister of RAILWAYS be pleased to state:

- (a) whether the Railways has decided to levy coal terminal surcharge at both loading and unloading ends for power companies and if so, the details thereof;**
- (b) whether the Railways has received any representations from coal consumers association requesting to review the decision taken by Railways on collection of terminal surcharge and if so, the details thereof;**
- (c) whether the Railways has viewed their request positively for consideration of reducing the surcharge and if so, the details thereof; and**
- (d) the steps being taken by the Government to alleviate the problems of the coal consumers association?**

ANSWER

MINISTER OF STATE IN THE MINISTRY OF RAILWAYS

(SHRI RAJEN GOHAIN)

- (a) No, Madam. Coal terminal surcharge at both loading and unloading ends is not levied, as on date.**
- (b): The representations from various stake-holders are taken into consideration as and when tariff rationalization is undertaken.**
- (c): Does not arise.**
- (d): Railway continuously engages with its stake-holders to redress their problems.**
